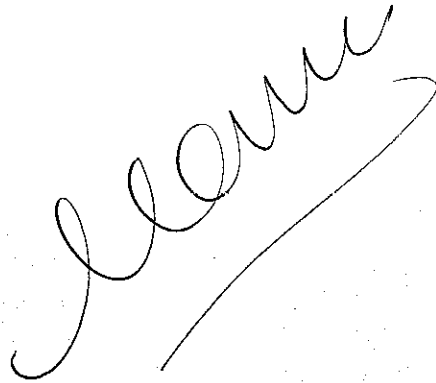
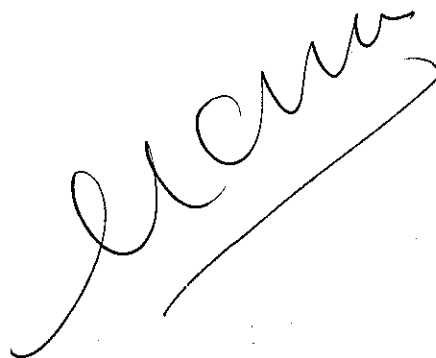


FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons Regulations, 2016)

For the Attention of the Creditors of **UMANG REALTECH PRIVATE LIMITED**

A handwritten signature in black ink, appearing to be 'Manu', written in a cursive style. The signature is positioned in the upper left quadrant of the page and is underlined with a single horizontal stroke.

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	Umang Realtech Private Limited
2.	Date of incorporation of Corporate Debtor	8 th May, 2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, NCT of Delhi & Haryana
4.	Corporate Identity Number of the corporate debtor	U45400DL2007PTC163070
5.	Address of the registered office and principal office (if any) of corporate debtor	REGISTERED & CORPORATE OFFICE: D-64, Second Floor, Defence Colony, New Delhi-110024
6.	Insolvency commencement date in respect of corporate debtor	22 th August, 2019 (order uploaded on NCLT website on 24 th August, 2019)
7.	Estimated date of closure of insolvency resolution process	18 th February, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Manish Kumar Gupta IP Registration Number: IBBI/IPA-001/IP P00225/2017-2018/10424
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address:- 404,4th Floor, Laxmideep Building, Laxmi Nagar District Centre, Vikas Marg, Delhi-110092 E-mail: manishvivek@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address:- 404,4th Floor, Laxmideep Building, Laxmi Nagar District Centre, Vikas Marg, Delhi-110092 E-mail: mail.insolvencyteam@gmail.com
11.	Last date for submission of claims	7 th September, 2019
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Allottees under Real Estate Project Others
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1 -Mr. Sanjeev Gupta 2 -Ms. Preeti Jaiswal 3 -Mr. Vineet Gupta 4 -Ms. Nisha Malpani 5 -Mr. Anil Kumar Jain 6 -Mr. Sapan Mohan Garg



14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	<p>a) https://ibbi.gov.in/downloadform.html b) Details:</p> <p>1. Mr. Sanjeev Gupta Email: fcasanjeev@gmail.com Address: 307, Laxmideep Building, Laxmi Nagar, New Delhi-110092 IBBI/IPA-001/IP P01575 /2018-2019/12408</p> <p>2. Ms. Preeti Jaiswal Email: capreetigoyal@gmail.com Address: A 3/312, Milan Vihar Apartment, IP Extension, Delhi 110092 IBBI/IPA-001/IP P00523 /2017-2018/10948</p> <p>3. Mr. Vineet Gupta Email: vineetsinghalco@hotmail.com Address: 408, Laxmideep Building, Laxmi Nagar, New Delhi-110092 IBBI/IPA-001/IP P00810 /2017-2018/11377</p> <p>4. Ms. Nisha Malpani Email: nisha.malpani@outlook.com Address: D-190, Rosewood City, Rosewood Villa, Sector-50, Gurgaon, Haryana-122018 IBBI/IPA-001/IP-P00058/2017-2018/10136</p> <p>5. Mr. Anil Kumar Jain Email: aniljn@yahoo.com Address: Flat No. 255B, IInd Floor Block A-1, Near Central School, Lawrence Road, Keshav Puram, New Delhi, NCT of Delhi, 110035 IBBI/IPA-001/IP-P00735/2017-2018/11233</p> <p>6. Mr. Sapan Mohan Garg Email: sapan10@yahoo.com Address: C-585, Basement, #94, New Delhi-110024 IBBI/IPA-002/IP-N00315/2017-2018/10903</p>
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Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the **Umang Realtech Private Limited** on 22nd August, 2019 insolvency commencement date. The creditors of **Umang Realtech Private Limited**, are hereby called upon to submit their claims with proof on or before 7th September, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A Financial Creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of Authorised Representative from among the three Insolvency Professionals listed against entry No.13 to act as Authorised Representative of the Class in Form CA.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of the following specified forms along with documentary proof in support of their claims.

Form B – For claims by Operational Creditors (except Workmen and employees); Form C – For claims by Financial Creditors, Form CA - For claims by Financial Creditors in class as aforesaid, Form D – For claims by Workmen and Employees, Form E – For claims by Authorized Representative of Workmen and Employees, Form F - For claims by Creditors other than Financial Creditors and Operational Creditors.

Submission of false or misleading proofs of claim shall attract penalties.

Manish Kumar Gupta
Interim Resolution Professional
Date: 25.08.2019
Place: New Delhi

